

FCI Employees in Andhra Pradesh

59. SHRI SURESH KURUP : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) whether the Government have received any representations from the Food Corporation of India Employees' Association for construction of new FCI godowns in Andhra Pradesh;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) Yes Sir. Some representations from the FCI Employees Unions were received for construction of godowns in Andhra Pradesh.

(b) and (c) The FCI has since approved the proposals for construction of godowns at Kakatur (30,000 MT) in Nellore Distt. And at Dichapally (10,000 MT) in Nizamabad Distt.

Bungling In the Indian Sports

60. SHRI MADHAVRAO SCINDIA :
SHRI SUSHIL KUMAR SHINDE :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the attention of the Government had been drawn to the news-item captioned "Indian babus bungle all the way at Asiad" appearing in the, Indian Express, of December 21, 1998;

(b) if so, the reaction of the Government thereto; and

(c) the steps taken by the Government to regulate and streamline the process involved in spotting the champions for the international games and for free and fair development and encouragement in the Indian sports?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (KUMARI UMA BHARATI) : (a) Yes, Sir.

(b) The news item mainly questions the selection criteria, large participation of officials of various Federations in the Asian Games and lack of timely supply of sports kit. As far as selection of teams and sportspersons in individual event is concerned, it is done as a joint exercise by the Government, Indian Olympic Association, National Sports Federations concerned and the Sports Authority of India. Normally

Teams and individual sportspersons considered capable of winning a medal on the basis of pre-decided norms are cleared. Such teams as have little prospect of winning medals are not cleared. On this basis, the contingent for the Asian Games was cleared. Teams like Football, Volleyball were not cleared for participation. Thus the total Indian Contingent cleared comprised of 311 persons (At Government cost - 202 sportspersons, 45 Coaches, 1 Manager, 15 Supporting Personnel, 6 IOA Personnel and 18 Technical Officials of IOA & 4 others; At No Cost to Government - 15 Managers & 5 others). The official delegation to this game was only of six persons. However, the large number of officials of various National and State Federations referred to in the article are neither approaching the Government, nor the Government is according any permission for their participation. In their case all expenditure is borne by the officials or their Federations.

(c) National Sports Federations have been asked to prepare a four year Long Term Development Plan (LTDP) for each discipline incorporating details of requirement for promotion of the particular sports. Implementation of the LTDP is being monitored at two levels. There is a National Monitoring Committee under the Chairmanship of Minister of State. In addition there are Discipline-wise Monitoring Committee meetings attended by Indian Olympic Association, concerned Federations, Director General, Sports Authority of India and officials of Department of Youth Affairs and Sports.

The National level Federations also hold national level tournaments for Sub-juniors, Juniors and Seniors. The Sports Authority of India holds regular coaching camps for selected teams and athletes. The Federations are also given grants for equipment, foreign exposures and holding National and International tournaments. Foreign Coaches have also been engaged in selected disciplines to improve the standards.

Release of Funds to the Tribals

61. SHRI R.S. GAVALI : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government have agreed to release its share of capital for recently set up "Shabary" Tribal Finance and Development Corporation by Maharashtra Government for economic development of tribals;

(b) if so, the details thereof alongwith the development works to be undertaken by the State Corporation;